



GOVERNMENT OF JAMMU AND KASHMIR  
**HOME DEPARTMENT**  
Civil Secretariat, Jammu/Srinagar

**Notification,**  
**Jammu, the 12<sup>th</sup>, 2018.**

SRO/165.-Whereas, on 12.02.2011, Incharge Police Post, Frisal conducted checking of guard deployed at Punjab National Bank Frisal Yaripora. During the perusal of guard book, a report vide DD No. 05 Dated 08.12.2011 about missing of SLR Gun bearing No. 16044591 issued to constable Feroz Ahmad No. 558/Kgm, was found entered in the said book. During the inspection/checking of arms and ammunition allotted to the said guards personnel, the weapon SLR was found missing and none of the guard personnel could justify the same; and

Whereas, a docket was submitted by Incharge Police Post Frisal to S.H.O Police Station, Yaripora regarding the loss of the weapon and for registration of case etc.; and

Whereas, on receipt of this information case FIR No. 10/2011 u/s 409 RPC, 30 Police Act 1983 read with 03 of Police enhanced Penalties Ordinance 2005 (PEPO) was registered in Police Station Yaripora and investigation was taken up; and

Whereas, during the course of investigation necessary documents viz site plan was prepared, guard book in question seized and statements of witnesses u/s 161 & 164-A CrPC were recorded. The record pertaining to the issuance of weapon in question was obtained from the issuing authority, which revealed that the weapon (SLR No. 16044591) was issued in favour of Constable Feroz Ahmad No. 558/Kgm posted in the said Bank. The investigation revealed that accused No. 1 had misappropriated the Government property (Weapon) issued to him which was later recovered on 07.09.2013 from a Nalla at Village Gunchall Dangiora and to this effect recovery memo was prepared. This is particularly so because had the weapon been lost or stolen, the senior formations would definitely have been informed about such loss or theft, but the fact that a missing report

